SUPREME COURT OF INDIA

Re: Reconsideration of the proposal of transfer of Mr. Justice Rajesh Bindal, Judge, Punjab & Haryana High Court.

This Collegium, <u>vide</u> Minutes dated 29th October, 2018 proposed transfer of Mr. Justice Rajesh Bindal, Judge, Punjab & Haryana High Court, in interest of better administration of justice, to Madras High Court.

Upon being requested to send his response in terms of the Memorandum of Procedure, Mr. Justice Rajesh Bindal <u>vide</u> representation dated 31th October, 2018 (copy placed below), for reasons stated therein, has requested to reconsider his proposed transfer or to transfer him to any nearby High Court in North India, viz., Jammu & Kashmir, Delhi, Himachal Pradesh or Rajasthan, instead of Madras High Court.

The Collegium has carefully gone through the aforesaid representation and taken into consideration all relevant factors including the request of Mr. Justice Rajesh Bindal for reconsidering the proposal of his transfer and, in the alternative, to transfer him to any nearby High Court in North India, viz., Jammu & Kashmir, Delhi, Himachal Pradesh or Rajasthan. On reconsideration, the Collegium is of the considered view that it is not possible to accede to his request to reconsider his transfer. However, the Collegium acceding to the alternative request made by the learned Judge, resolves to recommend that in supersession of the afore-mentioned proposal dated 29th October, 2018, Mr. Justice Rajesh Bindal, be transferred to Jammu & Kashmir High Court.

